

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5807

ANSWERED ON:04.05.2005

RIGHT TO STRIKE

Mollah Shri Hannan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government is aware that a memorandum signed by 4 crore people was submitted by All India State Government Employees Federation against the Supreme Court judgement on the right to strike by the Government employees;

(b) if so, the details thereof;

(c) the action taken by the Government in this regard;

(d) whether the Government proposes to take necessary action to restore that right either by satisfying the relevant ILO conventions or through enactment; and

(e) if so, by when the same is likely to be done?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (c): The Government has received a copy of the memorandum submitted by the All India State Government Employees Federation against the Supreme Court judgement on the right to strike by the Government employees. The Federation has demanded, inter alia, that the Government employees should be granted right to strike either by ratifying the relevant ILO conventions or through enactment. The judgment of the Supreme Court has been challenged in the Writ Petition (Civil) No. 465 of 2003 (potluri Nageswara Rao & Ors Vs. Union of India and Ors.) which is pending before the Supreme Court.

(d): No such proposal is under consideration.

(c): Does not arise.